(TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 15-3-1999

NOTIFICATION

S. No. (F. No.205/41/98/ITA.II). It is notified for general information that enterprise, listed at para (3) below has been approved by the Central Government for the purpose of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962, for the assessment years 1998-99, 1999-2000 and 2000-2001.

2. The approval is subject to the condition that –

(i) the enterprise will conform to and comply with the provisions of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962;

(ii) the Central Government shall withdraw this approval if the enterprise:-

(a) ceases to carry on infrastructure facility; or

(b) fails to maintain books of account and get such accounts audited by an accountant as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962; or

(c) fails to furnish the audit report as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962.

3. The enterprise approved is –
M/s.Daewoo Power Ltd., New Delhi in respect of their 2 x 235 MW Thermal Power Project at Korba (East) District Bilaspur, Madhya Pradesh.

(Malathi R. Sridharan)
Under Secretary to the Govt. of India
F. No. 205/41/98/ITA-II/

Notification No. 10826

Copy to:

1. The applicants.
2. All CCsIT and DGsIT.
3. C & AG of India
4. Joint Secretary and Legal Advisor, Ministry of Law, New Delhi.
5. Addl. Secretary (Admn.), Deptt. of Revenue, New Delhi.
6. DIT (RSP&PR) (Bulletin Section), New Delhi.

(Malathi R. Sridharan)
Under Secretary to the Govt. of India.

भारत के राजपत्र के भाग-II, खंड 3(i) में प्रकाशनार्थ ।

भारत सरकार

वित्त मंत्रालय

राजस्व विभाग

केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 15.3.1999

अधिसूचना

क्रमांक (फा० सं० 205/41/98-आयकर नि० II) सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार द्वारा पैरा(3) में नीचे उल्लिखित उद्यम को आयकर नियमावली, 1962 के नियम 2 (ङ.) के साथ पठित आयकर अधिनियम, 1961 की धारा 10 (23 छ) के प्रयोजनार्थ कर-निर्धारण वर्ष 1998-99, 1999-2000, और 2000-2001 के लिए अनुमोदित किया गया है ।

2. उक्त अनुमोदन इस शर्त पर दिया गया है कि :

(i) उद्यम आयकर नियमावली, 1962 के नियम 2 ङ. के साथ पठित आयकर अधिनियम, 1961 की धारा 10(23 छ) के उपबंधों के अनुरूप होगा और उनका अनुपालन करेगा ;

(ii) केन्द्र सरकार इस अनुमोदन को वापस ले लेगी यदि उद्यम :-

(क) मूलभूत सुविधा को जारी रखना बंद कर देता है, अथवा

(ख) खाता-बहियों को रखने में और आयकर नियमावली, 1962 के नियम 2 ङ. के उपनियम (7) द्वारा यथापेक्षित किसी लेखाकार द्वारा ऐसी बहियों की लेखा-परीक्षा कराने में असफल हो जाता है ; अथवा

(ग) आयकर नियमावली, 1962 के नियम 2 ङ. के उपनियम (7) द्वारा यथापेक्षित लेखा-परीक्षा रिपोर्ट को प्रस्तुत करने में असफल हो जाता है ।

अनुमोदन प्राप्त उद्यम का नाम निम्नानुसार है :-